

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 185 of 2011 & I.A. No. 278 of 2011**

**Dated: 14<sup>th</sup> December, 2011**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**In the matter of:**

**Gujarat Urja Vikas Nigam Limited**

....

**Appellant (s)**

**Versus**

**Gujarat Electricity Regulatory Commission  
& Anr.**

....

**Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Ms. Swapna Seshadri  
Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. Amit Kapur  
Ms. Poonam Verma  
Mr. Maku Deliwala

**ORDER**

Learned counsel for the respondent no.2 undertakes to file reply on the main appeal on or before 30<sup>th</sup> December, 2011. He is permitted to do so after serving a copy of the same on the other party. The learned counsel for the parties have agreed that the rights of the parties under the PPA as a result of sale of power shall be subject to the outcome of the appeal. IA will be disposed of alongwith the main appeal.

Post the matter on **10<sup>th</sup> January, 2012.** In the meantime, the appellant is at liberty to file rejoinder, if any.

**(Justice P.S. Datta)**  
**Judicial Member**  
rkt

**(Rakesh Nath)**  
**Technical Member**

